

THE WAKF (AMENDMENT) ACT, 1959

No. 30 OF 1959

[2nd September, 1959]

An Act to amend the Wakf Act, 1954.

BE it enacted by Parliament in the Tenth Year of the Republic of India as follows:—

1. This Act may be called the Wakf (Amendment) Act, 1959. Short title.
- 29 of 1954. 2. In sub-section (3) of section 1 of the Wakf Act, 1954 (hereinafter referred to as the principal Act),— Amendment of section 1.
- (a) in the proviso, the word "Delhi," shall be omitted; and
- (b) after the proviso, the following further proviso shall be inserted, namely:—
- "Provided further that where on account of the territorial changes brought about by the States Reorganisation Act, 1956, this Act is, as from the 1st day of November, 1956, applicable only to a part of a State, the Central Government may, by notification in the Official Gazette, bring this Act into force in the remaining part of that State with effect from such date as may be specified in the notification."
- 37 of 1956. 3. For sub-section (1) of section 10 of the principal Act, the following sub-section shall be substituted, namely:— Amendment of section 10.
- "(1) The Board shall consist of—
- (a) eleven members, in the case of a State and the Union territory of Delhi; and
- (b) five members, in the case of any other Union territory."
4. After section 66 of the principal Act, the following sections shall be inserted, namely:— Insertion of new sections 66A and 66B.
- 37 of 1956. "66A. (1) Where on account of the reorganisation of States under the States Reorganisation Act, 1956, the whole or any part of a State in respect of which a Board was, immediately before the 1st day of November, 1956, functioning has been transferred on that day to another State and by reason of such transfer, it Special provision for reorganisation of certain Boards.